

ITEM NOS.302 TO 307

COURT NO.1

SECTIONS PIL-W/X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.682/2021

S.G. VOMBATKERE

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH

W.P.(C) No. 552/2021 (X)

(FOR ADMISSION and IA No.62095/2021-APPROPRIATE ORDERS/DIRECTIONS
IA No. 62095/2021 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 773/2021 (PIL-W)

(FOR ADMISSION)

Writ Petition(Civil) No.1381/2021

(FOR ADMISSION and IA No.168874/2021-EXEMPTION FROM FILING
AFFIDAVIT)

Writ Petition(Civil) No.1181/2021

W.P.(CrI.) No. 304/2021 (X)

(FOR ADMISSION and IA No.84068/2021-APPLICATION FOR EXEMPTION FROM
FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Writ Petition (Civil) No.307/2021

(FOR ADMISSION and IA No.85946/2021-STAY APPLICATION and IA
No.85962/2021-EXEMPTION FROM FILING AFFIDAVIT)

Writ Petition(Criminal) No.498/2021

Writ Petition(Criminal) No.106/2021

(IA No. 87150/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA
No.78482/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 27982/2021
- EXEMPTION FROM FILING AFFIDAVIT, IA No. 86234/2021 - INTERVENTION
APPLICATION, IA No. 78477/2021 - INTERVENTION APPLICATION, IA No.
77708/2021 - INTERVENTION APPLICATION, IA No. 77529/2021 -
INTERVENTION APPLICATION & IA No. 27978/2021 - PERMISSION TO FILE
LENGTHY LIST OF DATES)

Date : 05-05-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.

Mr. Prashant Kumar, Adv.

Mr. Anubhav Kumar, Adv.

Mr. Amarjit Singh Bedi, AOR

Dr. Rajiv Dhavan, Sr. Adv.

Mr. Prashant Bhushan, AOR

Mr. Arun Shourie, In-person

Mr. Rahul Gupta, Adv.

Ms. Alice Raj, Adv.

Mr. Kapil Sibal, Sr. Adv.

Mr. P.B. Suresh, Adv.

Mr. Nizam Pasha, Adv.

Mr. Prasanna S., AOR

Ms. Aparajita Jamwal, Adv.

Mr. Yuvraj Singh Rathore, Adv.

Mr. Agnish Aditya, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.

Ms. Pooja Dhar, AOR

Mr. Shrutanjaya Bharadwaj, Adv.

Ms. Ishita Chowdhury, Adv.

Ms. Shivani Vij, Adv.

Ms. Tanya Srivastava, Adv.

Ms. Aditi Gupta, Adv.

Mr. Pratul Pratap Singh, Adv.

Mr. Salman Khurshid, Sr. Adv.

Mr. Fuzail Ahmad Ayyubi, AOR

Ms. K. Prasad, Adv.

Mr. Ibad Mushtaq, Adv.

Ms. Akanksha Rai, Adv.

Mr. Sanjay Parikh, Sr. Adv.

Ms. Aparna Bhat, AOR

Ms. Vrinda Grover, Adv.

Mr. Soutik Banerjee, Adv.

Mr. Aakarsh Kamra, AOR

Mr. Mannat, Adv.

Mr. C.U. Singh, Sr. Adv.

Mr. Rahul Narayan, AOR

Ms. Vrinda Bhandari, Adv.

Mr. Abhinav Sekhri, Adv.

Mr. Apar Gupta, Adv.

Mr. Tanmay Singh, Adv.

Mr. Krishnesh B., Adv.

Ms. Anandita Mishra, Adv.

Ms. Natasha Maheshwari, Adv.

Ms. Amala Dasarath, Adv.

Mr. Colin Gonsalves, Sr. Adv.
 Mr. Siddharth S., Adv.
 Mr. Satya Mitra, AOR

For Respondent(s)

Mr. K.K. Venugopal, AGI
 Mr. Tushar Mehta, SG
 Mr. K.M. Nataraj, ASG
 Mr. Rajat Nair, Adv.
 Mr. Kanu Agrawal, Adv.
 Ms. Suhasini Sen, Adv.
 Mr. Balaji Srinivasan, Adv.
 Mr. Siddhant Kohli, Adv.
 Mr. Shantnu Sharma, Adv.
 Mr. Arvind Kumar Sharma, AOR
 Mr. B.V. Balaram Das, AOR (N.P.)

Mr. Kaleeswaram Raj, Adv.
 Mr. Mohammed Sadique T.A., AOR
 Mrs. Anu K. Joy, Adv.
 Mr. Alim Anvar, Adv.
 Mr. Thulasi K. Raj, Adv.
 Mr. Nishe Rajen Shonker, AOR

Mr. P.V. Surendra Nath, Sr. Adv.
 Mr. Subhash Chandran K.R., Adv.
 Ms. Resmitha R. Chandran, AOR
 Ms. Yogamaya M.G., Adv.
 Mr. Sawan Shukla, Adv.

Mr. Arvind Datar, Sr. Adv.
 Ms. Nisha Bhambhani, Adv.
 Mr. Rahul Bhatia, AOR
 Mr. Rahul Unnikrishnan, Adv.
 Mr. Kotla Harshvardhan, Adv.
 Ms. Vishakha Gupta, Adv.
 Mr. Rohan, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. Heard Mr. Kapil Sibal, Mr. Gopal Sankaranarayanan, learned Senior Advocates appearing for the petitioners, Mr. K.K. Venugopal,

learned Attorney General for India, Mr. Tushar Mehta, learned Solicitor General appearing for the Central Government and other learned Advocates appearing for the parties.

2. Mr. Tushar Mehta, learned Solicitor General wants time to file the counter affidavits in the matters.

3. As prayed for, learned Solicitor General is directed to file the counter affidavits by Monday morning.

4. Written submissions be filed by the petitioners and the respondents by Saturday morning to determine the issue as to whether or not the matters are required to be referred to a larger Bench.

5. List the matters on Tuesday, the 10th May, 2022 at 2'00 Clock for hearing on the said issue.

6. It is made clear that no further adjournment would be granted in the matters.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)